

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

Original Application No. 290/00311/2019

Date of Order : 05.12.2019

CORAM:

**HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)
HON'BLE MR. A.MUKHOPADHAYA, MEMBER (A)**

1. Vensi S Vangani S/o Late Sh. Showkat Rai Vangani, age about 75 years. R/o H-92 Shastri Nagar, Jodhpur. Retired from the post of Scientist F from the office of Defence Lab Ratanada, Jodhpur.
2. Jaswant Raj Singhvi S/o Late Sh. Deo Raj Singhvi age about 70 years. R/o Sector B12, Panchvati Colony, Ratanada Jodhpur. Retired from the post of Scientist E from the office of Defence Lab Ratanada, Jodhpur.
3. Dr. Moti Lal Prajapat S/o Late Sh. Gopa Ram age about 78 years, R/o Holi Ka Chowk, 1st B Road Sardarpura, Jodhpur. Retired from the post of Scientist E from the office of Defence Lab Ratanada, Jodhpur.

...APPLICANTS

BY ADVOCATE : Mr. S.K. Malik.

VERSUS

1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi-110001.
2. Secretary & Chairman, Department of Defence Research & Development M/o Defence, Government of India, DRDO Bhawan, Rajaji Marg, New Delhi-110005.
3. Director, Defence, Laboratory, Ratanada Palace, Jodhpur-342011.

RESPONDENTS

ORDER (ORAL)

PER HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following reliefs:-

- "(i) *By an appropriate writ, order or direction respondents may be directed to extend the benefit of OM dated 09.08.2017 issued by DOS at Annexure-A/2 being similarly situated DRDO pensioners with all consequential benefits.*
- (ii) *By an order or direction respondents may be directed to revise the pension of applicants by including two additional increments in the basis pay drawn by applicants at the time of retirement and make payment of arrears of pension and pensionary benefits along with interest @ 12 % per annum.*
- (iii) *By an order or direction applicants may be allowed to file joint application.*
- (iv) *Any other relief which is found just and proper be passed in favour of the applicants in the interest of justice."*

2. At the very outset, Shri S.K. Malik, learned counsel for the applicants submitted that the matter is squarely covered by a judgment dated 31st July, 2015 rendered by Ernakulam Bench of this Tribunal in Original Application No.915/2013 (Annexure-A/8). He further submitted that successive representations submitted by the applicants from time to time have not yielded any tangible outcome. The respondents, however, have passed the impugned order 22.11.2017 (Annexure-A/1) without taking into consideration the aforesaid judgment rendered by the Ernakulam Bench of this Tribunal.

3. Shri Malik further submitted that the applicants would be satisfied if a direction is issued to the respondents to revisit the impugned order dated 22.11.2017 and a reasoned and speaking order

is passed while keeping in view the judgment dated 31st July 2012 passed in OA No.915/2013 by the Ernakulam Bench of this Tribunal.

4. Keeping in view the aforesated limited prayer made by learned counsel for the applicants, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

5. Accordingly, OA is disposed of with a direction to the respondents to revisit the impugned order dated 22.11.2017 (Annexure-A/1) and pass a reasoned and speaking order while keeping in view the judgment dated 31st July 2015 rendered by the Ernakulam Bench of this Tribunal in OA No.915/2013. Before taking such a decision, the applicants shall also be afforded an opportunity of hearing in this case. The whole exercise shall be completed within a period of three months from the date of receipt of a certified copy of this order.

6. Ordered accordingly. No order as to costs.

**[A. Mukhopadhyaya]
Administrative Member**

**[Suresh Kumar Monga]
Judicial Member**

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